

MR. SPEAKER : Sit down. Now, Mr. Ayyapu Reddy. Absent. Mr Amal Datta.

(Interruptions)

11.20 hrs.

PUBLIC ACCOUNTS COMMITTEE

Fourth, Twelfth and Fifteenth Reports

[English]

SHRI AMAL DATTA (Diamond Harbour) : I beg to present the following Reports (Hindi and English Versions) of the Public Accounts Committee :—

- (1) Fourth Report on Action Taken by Government on the recommendations of the Committee contained in their 127th Report (7th Lok Sabha) relating to "Coffee Board".
- (2) Twelfth Report on Action Taken by Government on the recommendations of the Committee contained in their 152nd Report (7th Lok Sabha) relating to "Cash Assistance for Export of Ossein and Export of Railway Wagons to a Foreign Country".
- (3) Fifteenth Reports on Action Taken by Government on the recommendations of the Committee contained in their 227th Report (7th Lok Sabha) relating to Receipt of the Administration of the Union Territory of Delhi Sales Tax, Survey Registration and Declaration Forms.

PROF. N. G. RANGA : This gentleman walked out. How can he move the motion ?

(Interruptions)

AN HON. MEMBER : He walked out.

MR. SPEAKER : And walked in again !

(Interruptions)

12.22 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

First and Second Reports

[English]

SHRI B. K. GADHVI (Banaskantha) : Sir, I beg to present the First and Second Reports (Hindi and English versions) of the Committee on Government Assurances.

12.23 hrs.

SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, I beg to move for leave to introduce a Bill to make, in the public interest, special provisions with a view to securing the timely detection of sick and potentially sick companies owning industrial undertakings, the speedy determination by a Board of experts of the preventive, ameliorative, remedial and other measures which need to be taken with respect to such companies and the expeditious enforcement of the measures so determined and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to make, in the public interest, special provisions with a view to securing the timely detection of sick and potentially sick companies owning industrial undertakings, the speedy determination by a Board of experts of the preventive, ameliorative, remedial and other measures which need to be taken with respect to such companies and the expeditious enforcement of the measures so determined and for matters connected therewith or incidental thereto."

*Introduced with the recommendation of the President.